

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.Nos. 1699/94 & 209/95

Tuesday this the 14th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

O.A.1699/94

1. N.K.Vimala, W/o late PV Gangadharan Nambiar,  
Retiring Room Attendant, Southern Railway,  
Kannur.
2. T.P.Ammukutty W/o late Gopalan Nair,  
Safaiwala, Railway Health Unit,  
Southern Railway, Kannur.
3. C.Meenakshi W/o late C.Padmanabhan,  
Safaiwala, Southern Railway, Kannur.
4. K.Janaki W/o late Ramakrishnan,  
R.R.A. Southern Railway, Kannur. .... Applicants

(By Advocate Mr.O.Ramachandran Nambiar)

Vs.

1. Divisional Personnel Officer,  
Palghat Division, Southern Railway,  
Palghat.
2. Divisional Accounts Officer,  
Southern Railway, Palghat.
3. Union of India represented by the  
Secretary to Government,  
Ministry of Railways, New Delhi.
4. Union of India represented by the  
Secretary to Government of India,  
Ministry of Finance, New Delhi. .... Respondents
5. General Manager, Southern Railway  
Madras

(By Advocate Mr. P.A.Mohammed)

O.A.No.209/95

1. P.Chandrika W/o late Sukumaran,  
Group D, Olavakkode Post Office,  
Pandiathu Veedu, Korakkattu Parambu,  
Ambikapuram PO.
2. V.Madhavi, W/o P.Maniyan(late)  
Group D, Olavakkode Post Office,  
Kuppiyode, Elapully PO, Palakkad-2. .... Applicants

(By Advocate Mr. M.R.Rajendran Nair)

....2



Vs.

1. Union of India, represented by  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi.
2. The Senior Superintendent of Post Offices  
Palghat.
3. The Post Master, Olavakkode. .... Respondents  
(By Advocate Mr. James Kurien, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a declaration that they are entitled to receive 'relief' on family pension. A consequential direction to respondents to pay the same is also sought. In Union of India Vs. Vasudevan Pillay 1995(1) KLT SC 410, a similar prayer has been declined by the Supreme Court. But counsel for applicants submits that a review application is being filed.

2. Following the decision of Supreme Court, we dismiss the application. Applicants may seek review in the event of Supreme Court reviewing the judgment reported in 1995(1) KLT SC 410. No costs.

Dated the 14th day of March, 1995.

S/P. BISWAS  
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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